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Title: Regarding compassionate employment to family members of those employees who became corona victims-laid.

**SHRI GAJANAN KIRTIKAR (MUMBAI NORTH-WEST):** I thank you for giving me this opportunity to raise an Important matter. COVID 19 induced death and unemployment is globally chaotic. Deaths are common among public utility service employees. Families which have availed bank credit and have lost an earning member to COVID-19 are now unable to repay their credit obligations leading to serious socio-economic problems. There is no doubt that NPAs in Banks and NBFCs will worsen.

Families which depended on meagre wages of a single deceased earning member will perish. Further, monetary support to senior members to buy medicines and education needs will be affected. Compassionate employment policy exists for Death while in employment. Training helps to make the family member of a deceased employee eligible. Thus, considering the grave situation, we appeal for urgent compassionate employment for eligible family member in case of COVID 19 induced death.